

DIVISION BENCH  
COURT - II

**P-101**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/346(KB)2022  
IA(I.B.C)/1323(KB)2023

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>TH</sup> MAY 2024**

|                  |  |
|------------------|--|
| IN THE MATTER OF | <b>SREI EQUIPMENT FINANCE LIMITED<br/>VS<br/>EMTA COAL LIMITED</b> |
| UNDER SECTION    | <b>IBC UNDER SEC 7</b>   |

**Appearance (via video conferencing/physically)**

|                              |                              |
|------------------------------|------------------------------|
| Mr. Sankarsan Sarkar, Adv.   | ] For the Financial Creditor |
| Mr. Aditya Kanodia, Adv.     | ]                            |
| Ms. Shreya Trivedi, Adv.     | ]                            |
| Mr. Tanmoy Sett, Adv.        | ]                            |
| <br>                         |                              |
| Mr. Abhrajit Mitra, Sr. Adv. | ] For the Corporate Debtor   |
| Mr. Zeeshan Haque, Adv.      | ]                            |
| Mr. Tanay Agarwal, Adv.      | ]                            |
| Mr. Ram Maroo, Adv.          | ]                            |

**ORDER**

1. Learned Counsel for the Financial Creditor present. Learned Senior Counsel for the Corporate Debtor present.
2. Reply affidavit in IA(I.B.C)/1323(KB)2023 be filed within a period of two weeks.
3. List this matter on **13<sup>th</sup> June, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**